

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/119(KB)2021
IA(I.B.C)/479(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY, 2022, 10:30 A.M

IN THE MATTER OF	M/S. MEHER OIL INDUSTRIES LIMITED VS M/S.SWASTIK OIL REFINERY PVT LTD
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorized Representative appeared through video conference:

For the Financial Creditor

1. Ms. A. Rao, Adv.

For the Respondent/IRP

1. Mr. Saurav Jain, Adv

ORDER

1. IA(I.B.C)/479(KB)2022

- a. Ld. Counsel for the parties present.
- b. This application has been filed seeking appointment of Mr. Tapan Chakraborty, with Regn. No. IBBI/IPA-003/IP-N00173/2018-19/12121 as the Resolution Professional in place of IRP Mr. Vishal Shekhar. At page 29, the agenda of COC to appoint a Resolution Professional Mr. Tapan Chakraborty as Resolution Professional has been placed on record and at page 31 is the Resolution passed by COC with 100% voting rights in favour of Resolution for appointment of Mr. Tapan Chakraborty.
- c. In view of the above position as brought on record, we allow this application and Shri Tapan Chakraborty with Regn. No. IBBI/IPA-003/IP-N00173/2018-19/12121 is hereby appointed as Resolution Professional. The outgoing Resolution Professional shall handover all the records to the new Resolution Professional. We also see from page 23 in Form AA, written consent has been given by Shri Tapan Chakraborty.

- d. It is also made clear to the COC that the dues of Shri Vishal Shekhar shall be cleared in full within one week after the receipt of this order. With these directions, the application is disposed of.
2. The Main CP to come up on **17.10.2022** and the newly appointed Resolution Professional shall submit its 2nd Progress Report on or before **17.10.2022**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)